

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 935 of 2020

In the matter of:

Directorate of Economic Offences

....Appellant

Vs.

Binay Kumar Singhania & Ors.

....Respondents

Present

For Appellant: Ms. Nandini Sen, Advocate.

For Respondents: Mr. Gaurav Mitra, For R-1 & 3.

Ms. Shriya Raychaudhuri & Mr. Kanishk Khetan, For R-1.

Mr. Dwaipayan Ghosh & Mr. Naresh Kumar Agarwala, Advocates.

ORDER
(Virtual Mode)

14.12.2020: For Respondent No. 2 'Notice' delivered and none appears.

Mr. Gaurav Mitra Learned Counsel for Respondent No. 1 and 3 informs this Tribunal that 'Reply'/ 'Response' of the Respondent No. 1 and 3 is ready and the same will be filed if this Tribunal permits the Respondent No. 1 and 3 to file it today and accordingly, the Learned Counsel for Respondent No. 1 and 3 Mr. Gaurav Mitra is permitted to file 'Reply'/ 'Response' of the Respondent No. 1 and 3 before the Office of the Registry today itself.

The Office of the Registry is permitted to receive the 'Reply'/ 'Response' of the Respondent No. 1 and 3 to keep the same instant Appeal of this file. Thereafter, for filing of Rejoinder, if any, one-week time is granted. The matter is adjourned to **11th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/RR